

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH**

**ITEM No.119
(IB)-1324(ND)2019**

IN THE MATTER OF:

Schneider Electric India Pvt Ltd
vs
Apex Electro Devices Pvt Ltd

....Applicant/petitioner

....Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.07.2019

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**DR. V.K. SUBBURAJ
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner : Mr. Vikas Tiwari, Adv.
For the Respondent(s) : Mr. Dilip Aggarwal, Adv.

ORDER

Mr. Dilip Aggarwal, on behalf of the respondent has put in appearance and seeks adjourned and is granted 10 days time to file reply along with Vakalatnama and resolution with copy in advance to the counsel opposite.

List for arguments on 30.08.2019.

**Sd/-
(M.M.KUMAR)
PRESIDENT**

**Sd/-
(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)**